



Government of Jammu and Kashmir
Housing and Urban Development Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu, the 3rd June, 2019.

SRO 394 .- In exercise of the powers conferred by section 35 of the Jammu and Kashmir Municipal Corporation Act, 2000, the Government hereby make the following amendments to the Jammu and Kashmir Municipal Corporation (Allowances to Councillors) Rules, 2005; namely:-

- (1) In Rule 2-A, for the sign and figures Rs "6000/-", the sign and figure "Rs 10,000" shall be substituted;
- (2) After Rule 2-A, the following shall be inserted namely:-
"2-B. Reimbursement of Telephone Bill:-
The Councillors shall be entitled to reimbursement of usage bill of telephone facility subject to a monthly ceiling of Rs. 500/-".
- (3) In Rule 3, for the sign and figures, "Rs. 400/-" the sign and figure "Rs 1000/-" shall be substituted.

By order of the Government of Jammu and Kashmir

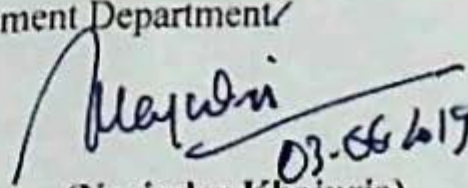
Sd/-
(Dheeraj Gupta)
Principal Secretary to Government
Housing & Urban Dev. Department.

Dated: 03.06.2019

No: HUD/Acetts/SMC/133/2018

Copy to the:-

1. Principal Secretary, Housing and Urban Development Department.
2. Divisional Commissioner, Jammu/Kashmir
3. Commissioner/Secretary to the Government, General Administration Department.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
5. Special Secretary to Chief Secretary, for information of the Chief Secretary.
6. Commissioner, JMC/SMC
7. Director, Information, J&K, Kashmir.
8. OSD to Advisor (S) to the Hon'ble Governor.
9. Government Press, Srinagar, for publication in the extra-ordinary issue of the Government Gazette.
10. Website in charge, Housing and Urban Development Department
11. Master file/Stock file.


(Narinder Khajuria)
Additional Secretary to Govt.
Housing and Urban Dev. Department.